

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.38 of 1987

(C.A. No.101 of 1985)

Bharat Kumar Modi & OthersPlaintiffs-Appellants

Versus

Betwa River Board Jhansi & Others ...Defendants-Resps.

Hon.S.Zaheer Hasan, V.C.
Hon. Ajay Johri, A.M.

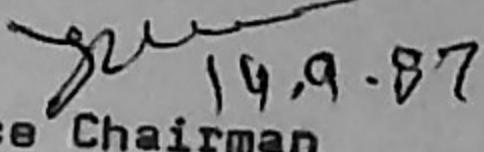
(By Hon.S.Zaheer Hasan, V.C.)

The plaintiffs Bharat Kumar Modi and Others have filed Suit No. 77 of 1982 against Betwa River Board challenging the order of termination of their services. The prayer for interim injunction was not granted. So the plaintiffs filed Civil Appeal No. 101 of 1985 in the Court of Ist Additional District Judge Jhansi which has been transferred to this Tribunal under Section 29 of the Administrative Tribunals Act XIII of 1985. Now the entire file is before us. So we have gone through the same. According to the respondent, the Govt. of India has informed him that no notification under Section 14(2) of the Administrative Tribunals Act has been issued by the Govt. So for want of notification under Section 14(2)

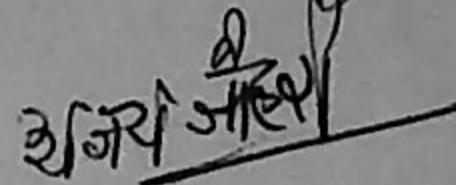
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of the Administrative Tribunals Act this Tribunal
has no jurisdiction to decide this appeal. Let
this Appeal alongwith the record of the original
Suit No. 77 of 1982 be retransmitted to the
District Judge, Jhansi.

 14.9.87

Vice Chairman

 14.9.87

Member (A)

Dated the 14th Sept., 1987

RKM